

४,००० बम सीमा पर पकड़े गए और नष्ट कर दिए गए ?

(ग) अब तक कुल कितने बम बरामद हुए हैं ?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). The information has been called for from the State Government concerned and will be laid on the Table of the House in due course.

Shri Bishwa Nath Roy: May I know the time by which the Government are expecting to receive the information from the State Government?

Shri Datar: Government would get the information as early as it is sent from the other side.

Pandit D. N. Tiwary: May I know the number of arrests, prosecutions and convictions that have taken place so far?

Shri Datar: Government here have no information on this point at all.

Shri S. N. Das rose—

Mr. Speaker: We will go to the next question.

LAPSED PROPERTIES

*2385. **Shri K. C. Sodhia:** Will the Minister of Home Affairs be pleased to state:

(a) whether any properties in Part 'C' and 'D' States have accrued to the Union by escheat or lapse since the commencement of the Constitution;

(b) if so, what is their approximate value; and

(c) how these were dealt with?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

Shri K. C. Sodhia: May I know what Ministry of the Government is in charge of this?

Shri Datar: The Home Ministry is in charge of this.

PRICE OF PETROL

*2386. **Shri Bimalaprosad Chaliha:** Will the Minister of Natural Resources and Scientific Research be pleased to state whether any condition for controlling the price of petrol had been stipulated in the prospecting licences and mining leases issued recently in Assam?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): No, Sir.

Shri Bimalaprosad Chaliha: May I know the reason for not stipulating this condition?

Shri K. D. Malaviya: An assurance had been given by the Assam Oil Company that it will look into this matter and try to reduce the price. It is a fact that the prices of petrol in Assam and the west of India are not equal. Therefore an attempt was made to put in this clause. But in view of the fact that they gave this assurance we have not pursued it for the time.

Shri Sadhan Gupta: May I know if the price of petrol in India is regulated by the cost of production at the Gulf of Mexico and if the same procedure is going to be followed in the case of the Assam Oil Company in respect of the new mining licences?

Shri K. D. Malaviya: I am afraid I do not know about it. and therefore I cannot say anything.

Dr. Ram Subhag Singh: An assurance to reduce the price of petrol was given on the floor of the House last year. May I know how long Government will take to get this price reduction from the Assam Oil Company?

Shri K. D. Malaviya: The question of reducing the price and making some sort of agreement with the Company has just now been postponed without any prejudice to the State

Government's right to revise the price later on. This question is in the hands of the State Government.

Shri K. P. Tripathi: Is it a fact that due to the cartel arrangements between the different petrol companies of the world it is not sufficient for us to depend simply on the assurance of the Company; it is very necessary that the price stipulation should be there in the contract itself so that the position may be completely safeguarded.

Mr. Speaker: The hon. Member is advancing an argument.

Shri Bimalaprosad Chaliha: May I know under what Act or Rules the leases are issued?

Shri K. D. Malaviya: Under the provisions of the Petroleum Concession Rules this has been done.

DUTY ON PRECIOUS STONES

*2387. **Shri Shobha Ram:** Will the Minister of Finance be pleased to state whether Government have received any representation from the Jewellers' Association, Jaipur, with regard to the heavy duty imposed on precious stones?

The Deputy Minister of Finance (Shri A. C. Guha): Yes, Sir. We have recently received several representations regarding the import duty imposed in 1953. The matter is under consideration.

Shri Shobha Ram: May I know the total income as a result of the imposition of this duty?

Shri A. C. Guha: It was imposed only in 1953 and therefore it will not be possible for me to give any definite figure. But I can say that the duty was not of any considerable amount.

Shri Shobha Ram: In view of the fact that the imposition of this duty has affected very adversely the twenty thousand employees engaged in this industry, may I know whether the Government are contemplating to reduce the duty; and if so, when?

Shri A. C. Guha: Recently we have been receiving many representations from Jaipur. Very recently we have received a letter from the Chief Minister of Rajasthan, and we have sent one of our officials there to make a local enquiry. The whole matter is under the consideration of Government.

Shri Dabhi: May I know whether a similar representation has been received by Government from the Jewellers' Association of Cambay, Bombay State?

Shri A. C. Guha: I would like to have notice for that, but as far as I can recollect we have not.

सहायक प्रादेशिक सेना

*२३८८. श्री भक्त बर्षान : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) सहायक प्रादेशिक सेना की नई योजना के अधीन १९५३-५४ में कितने कैम्प किन किन स्थानों पर संगठित किए गए ;

(ख) उन में कितने व्यक्तियों को प्रशिक्षण दिया गया ; और

(ग) १९५४-५५ में और किन किन स्थानों पर ऐसे कैम्प संगठित करने का विचार है ?

The Deputy Minister of Defence (Shri Satish Chandra): (a) and (b). A statement is laid on the Table of the House. [See Appendix IX, annexure No. 61.]

(c) The programme of camps for 1954-55 has not yet been finalised.

श्री भक्त बर्षान : यह जो सूची सदन में उपस्थित की गई है उससे मालूम होता है कि कुछ स्थानों में जो ट्रेनिंग का कोटा था वह पूरा हुआ तथा कुछ स्थानों में बहुत कम व्यक्ति ट्रेनिंग के लिये आये, जैसे ३६ स्थानों में जो कैम्प लगाये गये उन में से केवल दो स्थानों में